

(b) There are mandatory examinations for Civil Services also. Arm-

(c) While there is no move to abolish examinations in the Armed Forces, a Committee is going into the question of improvements and reforms of the present system of the Air Force. An Examination Research and Reforms Cell has been set up in the Army for similar purposes.

(d) Armed Forces officers are invariably consulted in matters relating to their profession. Government take decisions only after careful and detailed study of all connected matters.

Third Sugar wage board

*731. SHRI S. B. PATIL: Will the Minister of LABOUR be pleased to state:

(a) when the Second Central Wage Board for Sugar Industry was appointed and the date on which the said Sugar Wage Board submitted its report to Government;

(b) whether Government are aware that there is a serious discontent amongst sugar workers in the country for Government's apathy for appointing a Third Sugar Wage Board, whose appointment is long overdue; and

(c) if so, when Government propose to appoint a Third Sugar Wage Board?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA):
(a) The Second Central Wage Board for Sugar Industry was appointed on 16th November, 1965 and the said Wage Board submitted its report on 18th February, 1970 which was accepted by the Government on 7th July, 1970.

(b) The Government have received a representation from the Vice-President, All India Federation of

Sugar Workers stating *inter-alia* that after the Ind Wage Board, the Central Government have not revised the rates of wages of sugar Workers for more than a decade. It has also come to the notice of Government that the action committee of sugar workers has decided to launch a mass signature campaign of sugar workers all over the country and to organise Dharnas in the State Capitals to press the urgent demand of the workers in sugar industry.

(c) The matter is under consideration of Government.

Victimisation of workers who participated in Bangalore strike I*

*732. PROF. MADHU DANDAVATE: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that the 77 days old strike in the public sector units in Bangalore was withdrawn unconditionally;

(b) if so, whether the victimisation has taken place as a sequel to the strike; and

(c) if so, whether any victimisation will be ended and negotiations recommenced to settle the issues arising of the strike?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR

(SHRIMATI RAM DULARI SINHA):

(a) Yes Sir.

(b) and (c). No case of victimisation has been reported. The question of re-commencing negotiations has been left to the parties concerned.

शहडोल, मध्यप्रदेश में उद्योगों की स्थिति

*733. श्री दलबीर सिंह : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश के आदिवासी बहु-संख्यक जिले शहडोल को किस आधार पर औद्योगिक दृष्टि से उन्नत जिला घोषित किया गया है ; और